

this matter and fulfil the demands of the Doctors since the Doctors, who are called students are given appointment on salary basis and the professional tax is deducted from their salary...*(Interruptions)*...

SHRI UPENDRA NATH VERMA (Chatra): Mr. Deputy Speaker, Sir, I submit that the land of the village panchayats named Madipur, Hiranki and Singholi etc. of Delhi is being sold openly. Then Revenue Department of the Delhi Administration had issued a notification in 1988 for consolidation of the land to stop this sale. The consolidation work started but was stopped after some days. Therefore, I urge upon the Government to start the consolidation work so that this unauthorised sale may be stopped.

SHRI VIRENDRA SINGH (Mirzapur): Mr. Deputy Speaker, Sir, the officers of the B.H.E.L. company as well as all the unions functioning there had given a news in the Indian Express. As per news all orders are given by the Government of India for manufacturing turbines and boilers. Whereas in reply to a question as to why the goods which are available in the country, are being imported from abroad for power projects being implemented with the collaboration of foreign companies at a very high cost, the Energy Minister told that the BHEL is not able to meet our demand properly. Who has entered into agreement for foreign collaboration for the construction of Electricity Projects in India and for how long it will continue. How far is it true that the officers of BHEL are saying that the Government is importing goods and we are not receiving orders. The hon. Minister of Power who is present here made a wrong statement in the House that BHEL could not supply items ordered by the Government. While the officers of BHEL and the representatives of Electricity organisations made a contradictory statement that they fully supply the goods as per their demand. We also export the goods to foreign countries. If it is true, why the hon.

Minister made a wrong statement. The House should take action in this regard according to democratic process and the Minister for power should answer it.

[English]

SHRI JITENDRA NATH DAS (Jalpaiguri): Sir, I would like to draw the attention of the Government to the fact that in West Bengal about 56 lakh hectares of land which is about 63 per cent of its geographical area has been brought under cultivation, out of which 9.76 lakh hectares of land is under Canal Irrigation Project. It is, no doubt, a sorry figure in comparison with other States. The five northern districts of West Bengal are totally deprived of Canal Irrigation facilities. With a view to give those facilities to these districts, the Government of West Bengal started the Teesta Irrigation Project with an understanding that the Central Government will bear the lion's share of its expenditure. The State Government has already spent a huge amount of which Central Government's contribution is minimum. The Ministry of Water Resources has recommended this Project as a national Project. So, I urge upon the Government to provide the State Government with adequate financial assistance to complete the Teesta Irrigation Project.

SHRI ANNA JOSHI (Pune) : Recently the Central Government—the Department of Environment and Forests — has issued a notification, prohibiting the location of all industries carrying on operations or processes in a belt of one km. on the Konkan area — Murud—Janjira area, District Raigad. We have got two prestigious projects. One is M/s. Mazagaon Docks Limited, a public sector undertaking of the Union Ministry of Defence and the second is M/s. Konkan Shipyard and Engineering Limited, for setting up ship building and ship repair projects. These two are the two big industries which are adversely affected by this notification. These indus-

Clarifying reply the given on 13.12.91
to discussion under Rule 193 re.

Deterioration in Law and Order situation

tries have spent crores and crores of rupees and they have got a potential to employ nearly, 1,000 workers.

The then Chief Secretary Shri Deshmukh and the Additional Chief Secretary of Central Government – under whose Chairmanship, a Committee was constituted – have visited the site and they have cleared it. Yet, this notification is not being withdrawn. I request the Government to withdraw it and it will be very much detrimental to all these industries.

One more point that has to be noted is this. Gujarat, Karnataka, Kerala, Andhra Pradesh, Orissa, West Bengal, etc. have a substantial coastal line; but no such prohibitory notification banning industrial development has been issued. It is only effective in Ratnagiri–Konkan area. Therefore, through you, Sir, I urge upon the Government to reconsider the matter and withdraw the notification as early as possible.

[Translation]

SHRINATHU RAM MIRDHA (Nogaur): Mr. Deputy Speaker Sir, Shri Dau Dayal Joshi, M.P. from Kota constituency raised the issue of famine in Rajasthan. He has demanded that more wheat and rice should be supplied to Rajasthan. For your information, I would like to point out that the distribution system in Rajasthan has come to a standstill. Most of the co-operative societies and panchayats, which have handling the distribution system in the villages have been dissolved, therefore, there is no distribution arrangements in the villages of Rajasthan. Democratic norms are openly being violated there. A huge amount of Rs. 600 crore— (Interruptions) I speak occasionally. Let me say. (Interruptions) What will you do if you get quota. Will you sell it in black market? (Interruptions)

SHRI RAJENDRA AGNIHOTRI

(Jhansi): Mr. Deputy Speaker Sir, it is a State subject. Can it be raised here? (Interruptions)

SHRI NATHU RAM MIRDHA: All right. It is the State subject. Rule the State according to your own wish, but I am telling the facts. (Interruptions) You require more wheat but you do not supply it in the villages at all. There is famine but till now the State Government has not started any relief programme. There are no village panchayats. There is no functioning in the villages. If you go on demanding more and more quota and will do nothing in the State, then I will definitely speak in the House on this issue.

13.05 hrs.

PAPERS LAID ON THE TABLE

Tenth Annual Report of the Minorities Commission etc.

[Translation]

THE MINISTER OF WELFARE (SHRI SITA RAM KESARI): Mr. Speaker Sir, I beg to lay on the table a copy each of the following papers:

1. (i) A copy of tenth Annual Report (Hindi and English Versions) of the Minority Commission for the period from 1st April 1987 to the 31st March 1988.
- (ii) A copy of an Explanatory Note (Hindi and English Versions) in regard of the above report.
- (iii) A copy of Memorandum (Hindi and English Ver-